

17.12.2007

CA No. 576/2005

None present for applicant.

Mr. P. P. Sharma, Counsel for respondents.

Heard the learned counsel for the respondents.

For the reasons dictated separately, the CA is  
dismissed.

*Ramnath*  
R.P. SHUKLA  
MEMBER (A)

ATQ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

Jaipur, the 17<sup>th</sup> day of December, 2007

ORIGINAL APPLICATION NO. 570/2005

CORAM:

HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Raj Kumar Balai son of Shri Mi9ssa Ram Balai aged about 26 years, resident of House No. G-71, Indra Nagar, Jhalana Dungri, Phase-II, Jaipur.

By Advocate: None

.....Applicant

Versus

1. Union of India through Secretary, Ministry of Mines, Geological Survey of India, Western Region, New Delhi.
2. The Director (Class Fourth) and Head of Office, Geological Survey of India, Western Region, Jaipur.
3. The Administrative Officer, Accts. IV Sec. Geological Survey of India, Western Region, Jaipur.

By Advocate: Mr. T.P. Sharma

.....Respondents

ORDER (ORAL)

This Original Application has been filed against the Order No. A-32016/58/98 appointment 1196 dated 27.12.2004, issued by Respondent No. 2, refusing to give appointment to the applicant on compassionate ground in place of his father,

who died on 17.06.1998 when he was 23 years old. The applicant has prayed for the following relief in this OA:-

- "(I) that by an appropriate order or direction the respondents be directed to give appointment to the applicant forthwith on the suitable Class III Cadre or Class IV cadre post lying vacant with the respondents on compassionate grounds.
- (II) Any other appropriate order or direction which the Hon'ble Tribunal may consider just and proper in the facts and circumstances of the case, may also kindly be passed."

2. None is present for applicant on the last five dates consecutively. It appears that applicant is not interested in pursuing his case.

3. I have heard the learned counsel for the respondents. I find that the case has already been considered by the Compassionate Appointment Committee and the same has been rejected. Moreover, the case is more than three years old. Therefore, it is felt that there is no point to continue this OA further. Accordingly, the OA is dismissed with no order as to costs.

*J.P. Shukla*  
(J.P. SHUKLA)  
MEMBER (A)

AHQ